श्री जनेश्वर मिश्र (फूलपुर) : सभापति जी, पिछले दिन जब हरिजन और आदिवासी लोगों के सवाल पर बहस चल रही थी तो ज्यादातर दो तरह की भूख की चर्चा की गई। एक भूख तो है शरीर की और दूसरी भूख है मनकी। ज्यादातर हरिजन सदस्यों ने जोर दिया कि हमारी मन वाली भूख भरने के लिए मत मौका दो लेकिन शरीर की भूख तो भरने ही दो। उनकी जानकारी के लिए हम कहेंगे कि यह दोनों भूख एक दूसरे से मिली रहती हैं। अगर तन जलील हुआ तो मन भी जलील होता है। अगर पेट की भूख के कारण या मन की भूख के कारण मन भी जलील हुआ तो शरीर को भी जलील होना पड़ता है। यह एक दूसरे के रिश्तेदार होते हैं जलालत का जहां तक सवाल है। पिछले हजार साल से या उससे भी ज्यादा दिनों से इस देश में शरीर का मालिक या पेट का मालिक तो बनिया रहा है और इस देश के मन का मालिक बाभन रहा है और दोनों की सांठ-गांठ भी रही है। हरिजन और आदिवासी जो शोषण का शिकार हुए इन दोनों की सांठ-गांठ से हुए। बामन और बनिया का रिश्ता भी एक जमाने से चला आ रहा है। रिश्ता चलता है कि मिश्राइन तो बनिया का हुक्का चढ़ाती है... (व्यवधान) ...होता यह रहा है और कहते भी हैं कि मिश्राइन या बामनी तो सेठ जी को चिलम चढ़ाती रहीं और सेठानी पंडित जी का पैर दबाती रहीं और यह मधुर रिश्ता रहा। इन दोनों ने रिश्ता बनाकर समाज को लूटा। तो यह तो समाज की लूट का सिलसिला चलता रहा। इसके बाद इनके 20-22 साल के अपने जमाने में इस लूट के साथ समाज को कोढ़ का एक रोग लग गया और वह कोढ़ है भूख, भ्रष्टाचार और भोग का। यह तीन कीड़े लगतार काम करते रहे। तो हम आप से कहेंगे कि हरिजन और आदिवासियों के सवाल को हल करते समय इस बात को जरूर सोचिए कि हजार साल से देश को जो जाति-प्रथा का रोग लगा हुआ है इसके साथ-साथ 20-22 साल से जो भूख, भ्रष्टाचार और भोग का कोढ़ लगा है दोनों को कैसे काटा जाय? जब यहां शिवनारायण जी भाषण दे रहे थे तो उन्होंने कहा कि हरिजन भीख नहीं मांगते। मैं उनकी याददाश्त के लिए बताना चाहता हूं बहुत से हरिजन हैं, हरिजन का मतलब पिछड़े लोग, उनमें एक डोम जाति होती है, उसके घर में कभी खाना नहीं पकता। किसी भी डोम के घर में खाना नहीं पकता। वह 9 बजे रात को निकलता है, बामन, बनिया, कुर्मी, हिन्दू. मुसलमान, सबके घर घर के आगे जाकर गोहार लगाता है कि टुकड़ा मिले। कोई जूठी रोटी, कोई चावल, कोई सब्जी फेंक दिया करते हैं और उसी को वह खा लिया करते हैं। और भी हैं। शिवनारायण जी के इलाके में उत्तर-प्रदेश के पूर्वी इलाके में और आपके बिहार में भी बहुत से हरिजन खलिहानों पर बैठे रहते हैं। बैल जब खलिहानों में गेहूं को पैर से रौंदते हैं तो गेहूं खाते भी हैं। उनके गोबर से गेहूं निकलता है। हरिजन वह गोबर उठाने के लिए खलिहान के बाहर बैठे रहते हैं और कभी-कभी उसके लिए लाठी भी उनमें चल जाती है। इस तरह करीब एक करोड़ हरिजन होंगे जो गोबर इकट्ठा करते हैं। . . .

सभापति महोदय : अब आप अगले दिन अपना भाषण जारी रखिएगा।

---

17 hrs.

DISCUSSION RE: INTERIM RELIEF TO CENTRAL GOVERNMENT EMPLOYEES—*Contd.*

MR. CHAIRMAN: Further discussion on the growing discontent amongst the Central Government employees throughout the country because of abnormal delay in payment of interim relief.

SHRI UMANATH (Pudukkottai): Since all their gains in the past two decades have been wiped off by rising prices and in view

of the fact that the revision of their pay scales by the Pay Commission will take time, the Central Government employees have demanded an immediate payment of Rs. 70 per month as interim relief. Government have referred this demand also to the Pay Commission before which it is hanging fire for the past three months.

What are the prospects? Shri Shukla says in the other House:

> "They may recommend some interim relief, may be in a few months' time."

Straight from the horse's mouth: The Central Government employees will not get interim relief for many more months to come. The employees demanded interim relief pending final relief. But the way Government have handled this issue has reduced the employees to such a ridiculous position that they may have to demand an interim relief pending grant of interim relief. Government say since the Pay Commission is seized of the matter, a certain delay cannot be helped. I want to ask them: we did not ask you to refer the question of interim relief to the Pay Commission. Precisely because of the delay in justice that may ensue, we opposed such reference. Despite our opposition, you referred it to the Pay Commission. Now, why should the employees suffer the consequences of your action?

Regarding the delay involved in the deliberations of the Pay Commission to give its decision on interim relief, Shri Shukla says that more than 300 memoranda have been received and:

> "this particular question should be studied in a very comprehensive and in a very deep manner, various statistics and demands and all that will have to be analysed, properly understood and tabulated and then views formulated on it."

I say this is a cock and bull story, pure and simple.

Why do Government have to go through this labrynth of procedures? Is it a final determination of pay scales that the Pay Commission has been called upon to make? If that was so, I can understand all these procedures. Is it payment in full and final settlement that the Commission has been asked to make in respect of relief? If that was so, I can understand all these procedures. After all, whatever Government are going to give as interim relief is going to be adjusted in the final relief. In short, what they are going to give as interim relief is nothing short of a salary advance, a temporary short-term loan against what they are going to get as final relief. This is an adjustable amount. Even Government's usual plea of capacity to pay has no relevance whatsoever in the determination of interim relief unless Government want to claim total insolvency.

I want a straight answer from the Minister. Do Government require the assistance of the Pay Commission to determine the quantum of even the adjustable amount? Have Government gone bankrupt even in their brain power to decide on this issue?

Shri Shukla assured the other House that the employees did not stand to lose if they waited for the decision since the Commission might recommend payment with retrospective effect. I would ask the same question to him: What do you lose if you make the payment here and now and wait for the Pay Commission's decision later on for adjustment? In fact, every day's waiting with empty hands means crual agony for the employees whereas immediate payment and Government's waiting for adjustment is no agony for Government.

Government's logic is strange. If retrospective effect would compensate for the delay in the Commission's decision on interim relief, it can as well compensate for the delay in submitting the recommendation for final relief. According to this logic of Government, there is no need for interim relief at all.

Shri Shukla's magic wand of retrospective is most deceptive and destructive of the very demand for interim relief itself. Shri Shukla would say—whether you like it or not, when the Pay Commission is seized of the entire issue, how can Government bypass the Commission and unilaterally declare interim relief, as though the Pay Commission stands in the way, and as if there is no alternative to undergoing the painful tortuous process of the Pay Commission.

[Shri Umanath]

This is not so. Even while industrial tribunals, High Courts or the Supreme Court are seized of similar industrial disputes, the parties concerned do negotiate out of court, arrive at a settlement and file a statement before the tribunal, High Court or the Supreme Court, as the case may be. The courts appreciate and approve such statement and close the dispute. I demand that the Government directly negotiate with the representatives of the employees and arrive at a mutual settlement on the question of interim relief and file the same before the Pay Commission. The Pay Commission is not going to turn it down. This will meet the urgent need of the employees. Since it will be a mutually agreed settlement, it will also be lasting, unlike the likely consequences of the Pay Commission's decision. Such settlement will also relieve the Pay Commission to take up immediately the enquiry for final determination of wage revision. The Government is not prepared to do this, even when there is a way. This is because reference of interim relief to the Pay Commission was not as innocent a step as it appears to be. It was a calculated and cold-blooded step to have their own way.

The Government wants to put off payment of interim relief as far as possible. Secondly, if by chance the decision of the Pay Commission is favourable to the employees, they want the right the reject it, calling it a mere recommendation. In the alternative, if the decision of the Pay Commission is favourable to the Government, they want the right to implement it calling it an expert opinion. "Heads I win, tails you lose"—this is the trap set by the Government to their employees. And all their platitudes about the sanctity of the Pay Commission, playing fair to the employees, retrospective effect etc. are nothing but baits. I hope the employees will see through these manoeuvres, close up their ranks and offer united resistance to compel the Government to negotiate and settle the interim relief question here and now.

श्री बेवेन सेन (ग्रासनसोल) : सभापति महोदय, मेरी समझ में नहीं ग्राता कि इन्टेरिम रिलीफ देने में सरकार की तरफ से क्यों विलम्ब हो रहा है, जब कि ऐसी बात नहीं है कि इन्टैरिम रिलीफ कोई नाजायज चीज है, यह बात भी नहीं है कि चीजों की कीमतें नहीं बढ़ी हैं, सरकार इसको स्वीकार करती है कि चीजों की कीमतें बढ़ी हैं– जब ये दोनों बातें सरकार मानती है तो इन्टैरिम रिलीफ देने में विलम्ब क्यों हो रहा है ? मुझे ऐसा लगता है कि सरकार शायद एक ऐसे गलत इकानामी-तन्त्र का शिकार हो गई है, जिस में कहा जाता है कि यदि मजदूरों की तलब बढ़ जायगी तो प्राइसेज बढ़ जायेंगी । सभापति महोदय, हिन्दुस्तान में ऐसा नहीं हो सकता, क्योंकि हिन्दुस्तान में मजदूरों की परसेन्टेज टोटल पौपुलेशन के मुकाबले बहुत ही इनसिगनीफिकेन्ट है । हमारी जितनी पौपुलेशन है, उसका बहुत कम हिस्सा ये लोग हैं, शायद 1 करोड़ भी नहीं है ग्रौर मान लीजिये यदि 25 करोड़ रुपया भी इस रिलीफ से बढ़ता है, तो मौजूदा जो मनी-इन-सर्कुलेशन है, जो शायद 6,580 करोड़ रुपये है, उस पर 25 करोड़ रुपये का कोई विशेष ग्रसर नहीं पड़ेगा, मैं जानना चाहता हूं कि इसका प्राइसेज पर क्या ग्रसर हो सकता है ।

दूसरी बात–मुझे ऐसा लगता है कि सरकार बिना एलान किये हुए वेज-फ्रीज पालिसी का ग्रनुसरण कर रही है, जितने दिन देर हो सके, उतने दिन मजदूरों का वेज-फ्रीज हो जाता है ग्रौर फिर एक ट्रिबुनल ग्रौर फिर दूसरे ट्रिबुनल में 10–10 वर्ष बीत जाते हैं । इस तरह से वेज-फ्रीज हो जाता है । इसलिये मैं सरकार की इस विलम्ब नीति का तीव्र विरोध करता हूं ग्रौर सरकार से ग्रनुरोध करता हूं कि वह जल्द से जल्द इसको दे ।

SHRI S. KUNDU (Balasore): When the Government first made the announcement about the Pay Commission, we objected to its being loaded with a lot of things, right from the Class IV and Class III to IAS and Defence personnel. We had a doubt that the recommendation of the Pay Commission would be delayed and with the cost of living

index going up, the workers or the employees of the Central Government would be in trouble because till the recommendation of the Pay Commission was received no decision would be arrived at about their emoluments. At that time itself we had said that this interim relief should be given. The Central Government employees want Rs. 70 to be paid as interim relief.

I do not understand what difficulty there is. If the intention of the Government in appointing the Pay Commission was to give some relief, some increase in salaries and allowances of the Central Government employees because of the rise in the cost of living index every month, I do not understand what harm there is if the Government grants an interim relief to them. I do not want to say all these things. I do not want to repeat what has already been said. It gave a lot of hope and confidence among all the employees that as soon as the recommendations of the Pay Commission are available, Government would implement them.

All along, the Government was trying periodically to adjust or neutralise every ten point-rise in the index figure. This proved a failure. Earlier also, the judges have pointed it out, and they have said that it is not based on any definite criteria. The Judge of the Supreme Court who was the Chairman of the National Commission for Labour, in his own judgment, has said that the calculation of the cost of living index in relation to the rise has always created a problem, and the real rise in the commodity prices and the need of the employees in relation thereto have never been calculated very precisely. I may here quote from what Justice P. B. Gajendragadkar has said:

> "The consumer price index measures nothing but changes in the prices as they affect a particular population group and so it is really a price index number as distinct from the cot of living index."

This is very important. All along, whatever we have said about the norms, it has always been a price index. It is not actually cost of living index number. In Maharashtra it has been proved by Prof. D. R. Lakadawala that whatever the price index has been, there is a difference of 29 points. In Maharashtra, there is some sort of stable organisation. If you go to Orissa, you will find that some samples surveys have been done here and there, but I think the difference would be 40 to 50. The real wages, the National Labour Commission has said, right from 1950, have gone down from what they were in 1939 and again in 1964, they have gone down. Today, the real wages, as they were in 1939, have gone down. It was 10 per cent less in 1950, and it further went down as it is today. How long will the employees wait? If the Government asks the Central Government employees to wait for two years, to give some sort of relief, by that time, there would be a further rise in the index and the neutralisation principle would have to be applied every year. For two years, if they have to wait for the recommendations to come, the greatest sufferers would be the Central Government employees, the railway employees and others, and no justice could be done. Therefore, I would request Mr. Shukla to look into the matter with great sympathy and consideration, and not simply say that "we are considering."

In fact, there is no question of referring this to the Pay Commission. The Pay Commission, under the terms of reference, was not asked to decide about interim pay. This need not go to them. Again there will be delay, and they will make a statistical calculation and that will spoil the whole thing. The interim relief is some sort of interim decision of the Government and the interim decision of the Government is to be based on the rise in the cost of living. There is no dispute about it. The Government should not have given this task to the Pay Commission. It is uncalled for, and I suspect that by loading the Pay Commission with this further task,—I have some sort of fear—perhaps the Government is not genuine about granting interim relief.

Recently, about 15,000 railway employees had staged a demonstration and they also submitted a memorandum, and they wanted also, along with some others, an increase of Rs. 70. Then, there are about three lakh casual labourers in the railway, getting Rs. 50 to 60 each. There is no service condition for them. Some of them have put in about 20 years of service. I wanted that this

[Shri S Kundu]

matter should also be referred to the Pay Commission, but I do not think there is any precise answer whether the matter has been referred to them. At least some interim relief to such category of workers would be very much helpful, at least to those people who have a less wage packet. They are put to much agony and suffering. So, I request that the Finance Minister should make a statement saying that they are going to do something and not throwing the entire burden on the Pay Commission.

श्री चन्द्रिका प्रसाद (बलिया) : माननीय सभापति जी, सरकारी केन्द्रीय कर्मचारियों की समस्याओं पर विचार करने के लिए थर्ड पे कमीशन बैठा हुआ है और उन पर विचार हो रहा है लेकिन यह कब तक होगा और उसमें कितना समय लगेगा ? वर्तमान स्थिति से आज कर्मचारियों में असंतोष है। विशेषकर रेलवे कर्मचारियों ने कई बार प्रदर्शन किया और ज्ञापन दिये हैं। इसलिये कर्मचारियों को अपने कान्फीडेन्स में लेकर सरकार को उनकी समस्याओं का अध्ययन करना चाहिए और उनके लिए अन्तरिम सहायता की तुरन्त घोषणा करनी चाहिए ताकि उनमें जो बढ़ता हुआ असंतोष है वह दूर हो सके। बस मुझे इतना ही कहना है।

श्री शिवनारायण (बस्ती) : मुझे खुशी है हमारा एक यंग फाइनेन्स मिनिस्टर है जो कि पहले होम डिपार्टमेंट को सर्व करता था। मैं आपकी मार्फत इनसे कहना चाहता हूं कि आप सरकारी कर्मचारियों को इन्टेरिम रिलीफ दे दीजिए क्योंकि वे बराबर आपकी ओर आशा लगाये बैठे हैं। आप कहते हैं कि हम सोशलिस्टिक प्रोग्राम लेकर चल रहे हैं। इसलिए आप मेहरबानी करके सारे अफसरों और कर्मचारियों को इन्टेरिम रिलीफ जरूर दीजिए। रेलवे में, रोडवेज में यानी हर डिपार्टमेंट के लोग लालायित हैं कि सरकार कुछ करे। सारे लोग आशा लगाये बैठे हैं। गवर्नमेंट आप हैं, जिम्मेदारी आपकी है, वे नौकर आपके हैं चाहे कोई बड़े से बड़ा अफसर हो या चौकीदार हो। सभी की नजर आपकी ही तरफ लगी हुई है। अगर अच्छा काम कर जाओगे तो अच्छे कहलाओगे और अगर खराब काम करोगे तो खराब कहलाओगे। होम मिनिस्ट्री में आपका नाम था तो आज फाइनेन्स मिनिस्ट्री में भी खजाना खोलकर इन्टेरिम रिलीफ दीजिए और गरीबों की मदद कीजिए। सभी लोग आस लगाए बैठे हैं।

यही आस अटके रहो
  अलि गुलाब के फूल,
होइहै बहुरि बसंत ऋतु
  इन डारन वे फूल।

इसको भूलिए नहीं।

इसके साथ साथ मेरी आपसे यह भी गुजारिश है कि जो एक हजार पुलिस कर्मचारी आज भी सस्पेन्डेड हैं उनको भी रीइन्सटेट कर दीजिए, उनके बच्चे खाने बगैर भूखे मर रहे हैं।.. (व्यवधान)... मैं आपके जरिए फाइनेन्स मिनिस्टर से कहना चाहता हूं कि यह हंसी में टालने वाली बात नहीं है। आप उनको इन्टेरिम रिलीफ दे दीजिए नहीं तो एक चिनगारी से आग लगने वाली है। आप मेहरबानी करके आज जो देश में अराजकता फैल रही है उसको कंट्रोल कीजिए। हर जगह अराजकता के लक्षण दिखाई पड़ रहे हैं। यह मखौल नहीं है। हर जगह पर कहीं लाल झंडी और कहीं पीली झंडी—इस तरह का नक्शा क्रिएट हो रहा है। इसलिए कम से कम आप सरकारी कर्मचारियों को पैसा दीजिए ताकि वे सरकारी मशीनरी को प्रोटेक्ट कर सकें और इस देश की रक्षा कर सकें। आप इन्टेरिम रिलीफ़ जरूर दीजिए—बस यही आप से मेरी प्रार्थना है।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): Sir, nobody in the country can be more interested in the wel-

fare and well being of the Government employees than the Government themselves. The very fact that the Government appointed the Third Pay Commission to look into the grievances and genuine needs of the employees points to this fact.

Several members have questioned the need for referring the question of interim relief to the Pay Commission. I wonder if Mr. Umanath or Mr. Kundu or other hon. members have seen any of those more than 500 detailed memoranda that have been submitted to the Pay Commission by various employees' associations and unions. If they have seen it, they will know the complications that could arise if without such expert consideration any *ad hoc* interim relief was announced.

As I have said, in principle we have no objection to giving interim relief. The very fact that we have referred this matter to the Pay Commission shows that we want and are anxious to give interim relief. The only thing we want is that when this interim relief is given, it should be given on certain well-considered principles so that there is no feeling of injustice or invidiousness among any particular section of Government employees.

Shri Umanath and other friends, who have great experience of Government servants' unions, know the complex service conditions and the pay and allowances structure. It is not a simple matter of a mathematical formula being evolved that you increase Rs. 5 here or Rs. 10 there, or Rs. 15 here and Rs. 20 there, the interim relief is given to the Government employees and the whole matter is solved to their satisfaction.

These memoranda that have been received by the Pay Commission themselves indicate the complexity and the very great complicated nature of this question of even interim relief. The question of pay revision is, of course, a greater question but even this limited question itself is a very complicated question. Therefore to allege that deliberately to delay or with the intention of not solving this problem, Government has referred this matter to the Pay Commission is, to say the least, very uncharitable and is an absolutely wrong allegation to make. Our intention is to settle it quickly but in a justiciable and justifiable manner and in a manner of equity. We do not want an unconsidered, haphazard, *ad hoc* relief to be given. We want the interim relief to be given on a well-considered basis. That well-considered basis can be evolved and found out only when an expert body like the Pay Commission gives its attention to it and gives its recommendations to us.

Again I will say what I said in the other House, namely, that the employees do not stand to lose. We understand it probably more than anybody else that every day, every week or every month that goes without interim relief will be causing hardship to our Government employees. I do not deny that but unless we had gone through this kind of a process, it would have been wrong for us to announce a decision which would be welcomed by a certain section of Government employees and which certain other section of Government employees might not have liked; also, we might have committed mistakes in coming to an interim conclusion and that would have created far more complications than this delay would.

As I said, we have also indicated to the Pay Commission that they can recommend a retrospective date from which their recommendation will come into force; that is to say, if they make their recommendation on a day, for instance, two months from today, it would not mean that interim relief would be payable to Government employees only two months hence. They will be able to recommend a date from which this interim relief should be paid. Therefore, all this intervening period, which the hon. Members suppose is being lost, is not really being lost to the employees. This period, if the Commission recommends in the manner, would be covered by interim relief and there should be no difficulty in hon. Members' minds about the intention of Government to help the employees.

Shri Umanath appealed to Government employees to get united and not to be misled by what Government is doing and to think that Government is probably trying to cheat them. I will also appeal to Government employees not to be misled by what Shri Umanath or any of those, who want to

[Shri Vidya Charan Shukla]

bring politics into a purely humanitarian and non-political matter, say. This question must be approached with sympathy, broad-mindedness ana a great deal of consideration. That is what we are doing. Therefore, I do not think, Government is either delaying the matter or is trying to complicate the matter. But those hon. Members who try and allege motives to the Government actually are really introducing complications in this matter. There is no question of direct negotiations because these direct negotiations with the Government employees will produce no result.

SHRI UMANATH: Why?

SHRI VIDYA CHARAN SHUKLA: I am telling you why. I am saying that if we directly negotiate with the employees we may take even more time than the expert body, the Pay Commission. It is not as if direct negotiations can be finished within two or three days. We have got all kinds of things to do and even if we set up a body, it will not be such a high-powered and such a respected body as the Pay Commission. You cannot assume that this complicated question and complicated issues that may be raised in direct negotiations will be solved much earlier than the Pay Commission can.

I am glad to say that the Pay Commission are giving their most urgent attention to this matter. They are in a very advanced stage of their work and it seems they will be able to announce their recommendation pretty soon. I cannot say how soon it would be and what time they are going to take. We expect they will do it soon and I hope their recommendation will be found acceptable to the employees, and our employees will be satisfied with the interim relief that may be recommended by the Commission and which may be accepted by the Government.

SHRI K. N. PANDEY (Padrauna): Whatever the Minister says, to the extent when the matter of fixing of pay of the Government employees has been referred to a Pay Commission, it will be unjustified and also it will not be a good policy for the Government to declare some interim relief. But if the Government itself send a letter to the Pay Commission telling them that this issue is very urgent and people are very much perturbed, they could request the Pay Commission to declare some interim relief without any delay.

SHRI UMANATH: The hon. Minister just now said that when the Pay Commission declare about interim relief, it does not mean that it must be given from the date of declaration. There may be some retrospective effect. So that difficulty will be solved. If that was the intention of the Government, may I know why the Government did not specifically say that interim relief from February 1—I mean the date when the Government announced the Pay Commission—may be given. The Government's intention is that if it is from an earlier period, the difficulty will be solved. I would like to know from the hon. Minister as to why this date was not specified by the Government itself. About quantum you have said that it is left to the Pay Commission and you are not prepared to change it. Why don't you specify the date yourself?

SHRI S. KUNDU: From what I heard from the Minister, there is a positive change from what I read in the newspaper about his speech in the Rajya Sabha. I summarise his speech in two points.

I think Government have accepted in principle to grant interim relief. It has not been made categorical, but it can be inferred that Government have decided to grant interim relief. This is the only irresistible conclusion. Then it is the bounden duty to fix the time limit. It cannot go on hanging. Therefore, the necessary question that arises out of your speech is: are you prepared to fix a time limit by which time you will announce interim relief? If so, why don't you say it here and take the House into confidence and say within this time you are going to announce this interim relief? This is only logical. If you don't do that, whatever we have said in our speeches, they are bound to come. I hope you will try to realise it.

SHRI S. M. BANERJEE (Kanpur): Sir, I had this discussion revived with the help of the hon. Speaker with a view to get an assurance from the Government to ex-

pedite submission of the interim report by the Commission. Sir, I heard with rapt attention the reply of the hon. Minister which has very sympathetic no doubt but it was only full of sound and fury signifying nothing. Sir, the point is this. The delegation of the Central Government employees met the Pay Commission. The Chairman was not there; but the Members were there; the Member-Secretary was there. We were satisfied because the Pay Commission Member assured us. We were told that from the 26th to the 31st they would be taking evidence. After that evidence was collected they will apply their mind, and by the first week of September or second week of September the report will be submitted. We got much satisfaction. We would like to know from the hon. Minister whether any time-limit will be fixed and whether the unanimous demand of all sections of the House will be conveyed to the Commission. Why cannot Government possibly direct them that they should submit it before 15th September? Another thing, I want an assurance that the Government will implement the report immediately, and that the report will be submitted in September, and not later.

श्री बल राज मधोक (दक्षिण दिल्ली) : मंत्री महोदय ने जो कहा है उससे स्पष्ट है कि इंटेरिम रिलीफ वह देना चाहते हैं। इसको देने की आवश्यकता इसलिए पड़ी कि कीमतें लगातार बढ़ रही है । ये आज से बढ़नी शुरु नहीं हुई । बहुत देर से बढ़ रही हैं । इसलिए इन्टेरिम रिलीफ रिट्रोस्पैक्टिव इफैक्ट से देना अनिवार्य है । वह किस दिन से हो कम से कम जिस दिन पे कमिशन मुकर्रर किया गया था, उस दिन से दिया जाए, इसके बारे में तो कम से कम गवर्नमेंट को स्पष्ट आश्वासन देना चाहिए था ।

अगर सरकार डेट तय नहीं कर सकती है तो कम से कम यह तो कह सकती है कि हम एक्सपेक्ट करते हैं कि पंद्रह दिन के अन्दर और जैसे बनर्जी साहब ने कहा जल्दी करने की कोशिश कर रहे हैं, अगर गवर्नमेंट कहे कि हम उम्मीद करते हैं कि पन्द्रह दिन के अन्दर या बीस दिन के अन्दर चाहेंगे तो काम आसान हो जाएगा । बिल्कुल ही कमिशन पर आप छोड़ेंगे तो और भी देर हो जाएगी । इस वास्ते इसके बारे में भी मंत्री महोदय कोई आश्वासन दें ।

श्री सूरज भान (अम्बाला): इस कमिशन के जो परसनल हैं, अव्वल तो मुझे उम्मीद ही नहीं है कि वे ठीक ढंग से सिफारिशें देंगे क्योंकि इसमें लेबर का नुमाइंदा नहीं है । फिर जो लंगड़ी सिफारिशें यह कमिशन देगा तो क्या उनको सरकार ज्यों का त्यों मंजूर कर लेगी ? सरकार ने अपने पास डिसक्रिशन रखा है । उसने कहा है कि जो सिफारिशें कमिशन करेगा जरूरी नहीं उनको मान ही लिया जाय । मैं जानना चाहता हूं कम से कम इंटेरिम रिलीफ के बारे में जो भी सिफारिशें वह देगा उसको आप मान लेंगे ?

इंटेरिम रिलीफ देते वक्त क्या आप ऐसा तो नहीं करेंगे कि कैश सर्टिफिकेट दे दें ? वे गरीब बहुत मुसीबत में है । क्या आप आश्वासन देंगे कि उनको कैश में ही आप रिलीफ देंगे ?

श्री रामावतार शास्त्री (पटना) : अंतरिम सहायता की घोषणा करने में जितना विलम्ब हो रहा है, सरकारी कर्मचारियों की बेचैनी उतनी ही बढ़ती जा रही है । जब भी हम लोग जाते हैं लोग हमसे सवाल यही करते हैं कि आप वहाँ क्या कर रहे हैं, सरकार क्या कर रही है इस वास्ते अगर देर की जायगी तो कर्मचारियों का आपके प्रति उनके दिल के किसी कोने में जो थोड़ा बहुत विश्वास है, तो वह भी जाता रहेगा । उनकी भावनाओं का आदर करते हुए और हमारी भावनाओं का भी जो यहाँ पेश की जा रही हैं, कोई टाइम लिमिट आप निर्धारित करने को तैयार हैं या नहीं है और अगर हैं तो वह क्या है ?

श्री शिवनारायण : मेरे मित्रों ने प्रश्न किए हैं । मैं भी एक प्रश्न करना चाहता हूं । आप जानते ही हैं कि दो अक्तूबर को महान

[श्री शिवनारायण]

महात्मा गांधी का जन्म दिन है । क्या आप उस दिन तक इंटेरिम रिलीफ दे देंगे ?

श्री प्रकाशवीर शास्त्री : महंगाई बढ़ती हैं और महंगाई बढ़ने के बाद इस तरह से आयोगों की नियुक्ति होती है । आयोगों की नियुक्ति के बाद उनके सुझाव आते हैं और फिर महंगाई बढ़ जाती है । उसके बाद फिर आयोग नियुक्त होते हैं । यह जो न समाप्त होने वाली परम्परा चल रही है, क्या इन तमाम बातों को ध्यान में रखते हुए सरकार कुछ इस प्रकार की व्यवस्था निकालने की भी बात सोच रही है कि जिस जिस दर से महंगाई बढ़ती जाए उस उस दर से कर्मचारियों की सुविधायें भी बढ़ती जाएं ? अगर ऐसा किया गया तो समय समय पर इस प्रकार आयोग नियुक्त नहीं करने पड़ेंगे ? इस प्रकार की स्वस्थ परम्परा के सम्बन्ध में कभी आपने कुछ विचार किया है ?

श्री प्रेमचन्द वर्मा (हमीरपुर) : मंत्री महोदय यह न समझें कि अपोजीशन वालों के दिल में ही सरकारी मुलाजिमों के लिए हमदर्दी है । हमारे दिलों में, इस पार्टी के लोगों के दिलों में कर्मचारियों के प्रति उनसे भी ज्यादा हमदर्दी है । एक तरह से यह फैसला सरकार का लगभग हो चुका है कि उनको इंटेरिम रिलीफ देना है । मैं जानना चाहता हूं कि इसके लिए तारीख कोई निश्चित आप कर सकेंगे कि किस तारीख से यह सहायता उनको मिलेगी और उसका एलान आप कर सकेंगे ?

श्री विद्याचरण शुक्ल : मैंने अभी जो सवाल सुने उनमें से बहुत से ऐसे हैं जिनका जवाब मैं पहले ही दे चुका हूं । चूंकि आपने सवालों की इजाजत दे दी है और सवाल कर दिए गये हैं इस वास्ते मैं अपने उत्तर को दोहरा देना चाहता हूं । श्री काशीनाथ पाण्डेय जी ने कहा है कि हम चिट्ठी लिखकर उनसे कहें कि इंटेरिम रिलीफ के प्रश्न को वे जल्दी हल करें । उनसे हमने बातचीत की है और निवेदन किया है कि इस प्रश्न को जल्दी से जल्दी वे तय करें ताकि रिपोर्ट आने के बाद हम भी उसके ऊपर शीघ्रतापूर्वक निर्णय ले सकें ।

श्री उमानाथ ने कहा कि जहां तक तारीख का सम्बन्ध है, पहली फरवरी से क्यों नहीं कर देते हैं जिस दिन आपने पे कमिशन बिठाने वाली बात कही थी । लेकिन कुछ हमारे एम्प्लाइज की एसोसिएशंज हैं वे यह भी कह सकती हैं कि आप एक फरवरी के बदले एक जनवरी 1970 से दें या उसको आप 1 अक्तूबर, 1969 करिये और उस वक्त से रिलीफ दें । हम इस बात को भी सोचें कि जिस तरह से रिट्रोस्पैक्टिव इफैक्ट इसको मिलना है उसके वास्ते यदि कोई तारीख निश्चित कर देते हैं तो आप देखें कि उस तारीख के बारे में भी मतभेद है । कुछ हमारे एम्प्लायीज हैं वह कहते हैं कि फलां तारीख से दो, दूसरे एम्प्लायीज हैं जो कहते हैं कि दूसरी तारीख से दो । तारीख के बारे में अगर हम कह देते हैं कि फलां ता ीख से देना है तो . . .

SHRI UMANATH: But Government have to specify the date. When the Government representative appears before the Pay Commission, he has to take up some position and specify some date. Why should the hon. Minister not take up that position now and tell us the date?

श्री विद्याचरण शुक्ल : मैं नहीं समझता हूं कि सरकार की तरफ से तारीख तय करने में कोई औचित्य होगा या यह न्यायपूर्ण बात होगी । न्याय की बात यह होगी कि जो एक स्वतंत्र संस्था हमने कायम की है वह इस काम को करे और बताएं कि किस तारीख से वे चाहते हैं कि इंटेरिम रिलीफ अगर देना है तो दिया जाए । वे एक फरवरी से देना

चाहते हैं या उससे पहले से देना चाहते हैं या बाद से देना चाहते हैं तो वे बताएं इसको। हमें सोचना चाहिये कि हम क्यों कहें कि एक फरवरी से दो। हमारे जो एम्प्लायीज हैं. . . .

SHRI UMANATH: But during the inquiry, the Government representative will have to say what the date is. What Government are going to tell the Pay Commission they can tell us now.

श्री विद्याचरण शुक्ल : सरकार ने वहां जो राय दी है, वह तो कमीशन के रिकार्ड में जाएगी। इसलिए मैं नहीं समझता हूं कि उसको यहां बताया जाए।

SHRI UMANATH: What is that opinion ?

श्री विद्याचरण शुक्ल : जो राय दी है वह यहां बताने की बात नहीं है। वह कमिशन के सामने जाएगी। कोई तारीख तय करना न्यायपूर्ण नहीं होगा और इससे निर्णय लेने में कोई सहूलियत नहीं मिलेगी।

कुंदू साहब ने तथा दूसरे भी कई माननीय सदस्यों ने कहा कि आप इसके लिए कोई समय निर्धारित कर दें ताकि उस समय के अन्दर यह रिपोर्ट आ जाए। इस संबंध में भी जो वेतन आयोग के सदस्य हैं, सचिव सदस्य हैं उनसे बात की और उनसे पूछा कि क्या वे बता सकते हैं कि कितने समय में वे अपनी सिफारिशें दे सकेंगे? उन्होंने कहा कि यह बताना बिल्कुल असम्भव है कि कितने समय के अन्दर दे सकते हैं।

श्री स० मो० बनर्जी : हम को बताया है।

श्री विद्याचरण शुक्ल : अभी बनर्जी साहब ने कहा कि हम को बताया है।

SHRI UMANATH: On a point of order. He said with regard to the retrospective effect that he is not prepared to disclose it here, he will do so only before the Commission. Here the question of public interest being adversely affected by disclosure does not arise. What he is going to say openly before the Commission, he cannot refuse to say here and now in this House.

MR. CHAIRMAN: What I understood is that Government have not made up their mind and they will make up their mind before the Commission.

श्री विद्याचरण शुक्ल : मैं इसको साफ कर देता हूं। चूंकि मैं हिन्दी में बोल रहा हूं, इसलिए श्री उमानाथ की समझ में ठीक से नहीं आ रहा है। मैंने पहले बता दिया है कि गवर्नमेंट की राय यह है कि उस की तरफ से कोई तारीख तय करना उचित बात नहीं होगी।

Government's opinion is that it will not be a proper thing for them to fix a date by themselves. It would much better and more proper for the Commission itself to suggest a date, which might even be earlier than 1st February. That is Government's opinion.

SHRI UMANATH: That is not my point of order.

SHRI VIDYA CHARAN SHUKLA: I am not called upon to answer the point of order. That has to be done by the Chair.

SHRI UMANATH: On the point of order, you ruled that you understood him to say that Government will take a stand when their representative appears before the Commission, and they cannot disclose outside. The Pay Commission will ask both the representatives of the employees and of Government what date they would suggest. You said that Government have not decided on the date and hence cannot say it here. That is not so.

SHRI VIDYA CHARAN SHUKLA: It is not incumbent on Government to suggest any date. We may suggest a date; we may not. Shri Umanath cannot take the stand that we have to suggest a date before the Commission.

SHRI S. M. BANERJEE: The Pay Commission did ask us: do you suggest a particular date?

SHRI VIDYA CHARAN SHUKLA: I have been told by the Pay Commission authorities that they did not indicate any date when Shri Banerjee went in delegation to meet them.

SHRI S. M. BANERJEE: They said in the month of September. . .

SHRI VIDYA CHARAN SHUKLA: The Pay Commission official categorically denies it. I have got it confirmed from them. When Shri Banerjee's delegation went, they did not indicate any date to him. They only said they would do it as early as possible. That is what I have been informed and what I am repeating.

SHRI S. M. BANERJEE: On a point of personal explanation. Since this has been mentioned and my name has been brought in, I want to make the position clear. The Pay Commission is headed by a retired Supreme Court Judge. . .

MR. CHAIRMAN: He has had his say.

SHRI S. M. BANERJEE: I say the Pay Commission did say that in the month of September they will do it (*Interruptions*).

SHRI S. KUNDU: He did not complete the answer about the date. Why should he not announce the date?

श्री विद्याचरण शुक्ल : तारीख की बात मैंने स्पष्ट और निश्चित रूप से बता दी है। आशा है कि माननीय सदस्य समझ गये होंगे कि कोई तारीख बताना सरकार के लिए आवश्यक नहीं है। सरकार ने पे कमीशन से कहा है कि इस बारे में जल्दी करनी चाहिए। और हमें इस बात की पूरी उम्मीद है कि वे यथा-शीघ्र तारीख तय करेंगे।

SHRI S. KUNDU: Pay Commission says 'as soon as possible'. He says 'We have not said anything' What is the meaning of 'as soon as possible'?

श्री विद्याचरण शुक्ल : माननीय सदस्य श्री सूरजभान, ने कहा है कि गवर्नमेंट को यह सिद्धान्त तय कर लेना चाहिए कि पे कमीशन जो कहेगा, वह सरकार मान लेगी। मैं उनसे पूछना चाहता हूं कि यदि पे कमीशन वेतन-मान को बहुत थोड़ा सा बढ़ाने की सिफारिश करता है और सरकार उससे ज्यादा बढ़ाना चाहती है, तो ऐसी हालत में हमें क्या करना चाहिए।

श्री सूरज भान : कर्मचारियों के बैनिफिट के लिए ज्यादा बढ़ाना चाहिए। सरकार को वह काम करना चाहिए, जिसमें कर्मचारियों का बैनिफिट हो।

श्री विद्याचरण शुक्ल : तब माननीय सदस्य यह कैसे कह सकते हैं कि सरकार को पे कमीशन की बात मान लेनी चाहिए। अन्तिम अधिकार संसद का है और हम संसद के प्रति उत्तरदायी, जवाबदार हैं। यदि पे कमीशन गलत ढंग से कह देता है—मैं समझाने के लिए कह रहा हूं—कि सरकारी कर्मचारियों की वेतन-वृद्धि 10 प्रतिशत की जाये और हम समझते हैं कि उनकी वेतन-वृद्धि 15 प्रतिशत होनी चाहिए, तो क्या हम 10 प्रतिशत वृद्धि करें या 15 प्रतिशत ? इस सदन के प्रति और देश के प्रति हमारी जो जिम्मेदारी है, क्या हम यह जिम्मेदारी पे कमीशन को सौंप दें और उसको कह दें कि जो भी आप कहें, गलत या सही, हम उसको मंजूर करेंगे ? और जब इस सदन में माननीय सदस्य हमसे पूछें कि सरकार ने ऐसा क्यों किया, तो हम कहें कि यह पे कमीशन की जिम्मेदारी है, हमारी जिम्मेदारी नहीं है, क्योंकि श्री सूरजभान कहते हैं कि जो कुछ पे कमीशन कहे, सरकार उसको स्वीकार करले ! इस तरह की गलत बात नहीं कहीं जानी चाहिए।

इस सदन के प्रति और देश के प्रति हमारी जो जिम्मेदारी है, वह हमें निभानी चाहिए। वह जिम्मेदारी हम पे कमीशन के सिर पर न डालें। जब भी सरकार के द्वारा इस तरह का कोई कमीशन या संस्था नियुक्त

की जाती है, तो उसका निर्णय अन्तिम नहीं होता है । सरकार जो निर्णय लेती है, जब इस सदन के द्वारा उसका अनुमोदन हो जाता है, तो वह इस देश के लिए अन्तिम निर्णय होता है । इसलिए माननीय सदस्य ने जो बात कही है, उस पर मुझे बहुत आश्चर्य हुआ है।

श्री शिव नारायण ने कहा है कि इनटेरिम रिलीफ की घोषणा 2 अक्तूबर से पहले की जानी चाहिये, मैं तो कहता हूं कि वह घोषणा 2 अक्तूबर से पहले हो जावे लेकिन अगर 2 अक्तूबर से पहले नहीं होती है, तो मुझे खुशी होगी । अगर वह 2 अक्तूबर तक कर दी जाये । मुझे इस पर आपत्ति नहीं है । लेकिन यह बात पे कमीशन को सोचनी चाहिए ।

श्री प्रकाशवीर शास्त्री ने कहा है कि सरकार ऐसा कोई फार्मूला नहीं बनाती है कि जिस तरह से कीमतों में वृद्धि होनी है, उसी तरह से कर्मचारीगण के वेतन में भी वृद्धि कर दी जाये । इस तरह का फार्मूला बना हुआ है, जिसे हम गजेन्द्रगढ़कर फार्मूला कहते हैं और जो हमारे आलइंडिया वर्किंग क्लास कनज़्यूमर प्राइस इन्डेक्स से संबंधित हैं । यह निर्णय और समझोता हो चुका है कि ट्वेल्व मंथली ऐवरेज, बारह महीनों का औसत, 10 पाइंट बढ़ जाता है, तो सरकारी कर्मचारियों का डीयरनेस एलाउन्स उसी हिसाब से बढ़ा दिया जाता है । 1968 में इसी फार्मूले के अनुसार डीयरनेस एलाउन्स का रिविजन किया गया । यदि ट्वेल्व-मन्थली ऐवरेज फिर 10 पाइंट बढ़ जायेगा, तो डीयरनेस एलाउन्स भी फिर बढ़ा दिया जायेगा । यह फार्मूला बना हुआ है और समय समय पर उसके अनुसार कार्यवाही होती रहती है ।

माननीय सदस्य, श्री प्रेमचन्द वर्मा ने कहा है कि उनकी पार्टी सरकारी कर्मचारियों के साथ है और सरकारी कर्मचारियों के लिए उनके मन में बड़ी भारी सद्भावना है । मैं इस बात को मानता हूं । श्री वर्मा जितने जोरों से सरकारी कर्मचारियों के लिए काम करते हैं, उसके लिए मैं उनको बधाई देता हूं । मैं समझता हूं कि सरकारी कर्मचारियों के लिए जितनी चिन्ता विरोधी दलों के सदस्यों को है, उतनी चिन्ता श्री वर्मा और उनके दल वालों को भी है। इसलिए मैं उनको बधाई देना चाहता हूं ।

17.48 hrs.

STATEMENT RE: CLOSURE OF SHAHDARA-SAHARANPUR LIGHT RAILWAY

सभापति महोदय : अब माननीय सदस्य, श्री गोयल, के नाम से एक हाफ-एन-आवर डिसकशन है । चूंकि श्री गोयल इस समय सदन में नहीं हैं, इसलिए नियम के मुताबिक यह डिसकशन लेप्स हो जाता है। (**व्यवधान**) मैं नियम को सस्पेंड नहीं करूंगा । यह डिसकशन लेप्स हो जाता है ।

रेलवे मिनिस्टर साहब ने एस० एस० लाइट रेलवे के बारे में जो स्टेटमेंट देने का वादा किया था, वह अब वह स्टेटमेंट देंगे ।

श्री प्रकाशवीर शास्त्री (हापुड़) : सभापति महोदय, हम लोगों ने इस विषय पर कितने ही कालिंग एटेन्शन नोटिस और शार्ट नोटिस क्वेश्चन आदि दे रखे हैं । मंत्री महोदय के वक्तव्य के बाद आप हमें कुछ प्रश्न पूछने की अनुमति दे दे ।

सभापति महोदय : अभी तक यह परम्परा चली आई है कि स्टेटमेंट के बाद क्वेश्चन एलाऊ नहीं किये जाते हैं । इसलिए मैं माफी चाहता हूं ।

श्री प्रकाशवीर शास्त्री : सभापति महोदय, फिर मेरा प्वाइंट आफ आर्डर सुन लीजिए । इसी आसन से जहां आप इस समय बैठे हैं यह व्यवस्था दी गई थी कि अगर किसी सदस्य की ओर से ध्यानाकर्षण का प्रस्ताव पहले आएगा किसी विषय पर तो ध्यानाकर्षण प्रस्ताव लिया जायगा और सर-